

FORM A**PUBLIC ANNOUNCEMENT**

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SUCCEEDSMART PRIVATE LIMITED**

1	NAME OF CORPORATE PERSON	Succeedsmart Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	17/11/2021
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Pune
4	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74999PN2021PTC206176
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE OF CORPORATE PERSON	Flno Ab701 Tiara S.no. 13, Hissa No 1/10 Pashan, N.I.A., Pune, Pune City, Maharashtra, India, 411045
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	28th March 2026
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mandar Shrikant Wagh "Venture" Building, Office No. 603, 5th Floor, Above Mcdonald, Right Bhusari Colony, Kothrud, Pune - 411038. Permanent Address: Flat No. C-1302, Grandstand Trinity, ,Service Road from Vedbhavan to Warje, ,Pune Bangalore Highway, Near Chandani Chowk ,Pune , Maharashtra ,411038 Email: mandar.wagh@anandchaitanya.com Telephone No: 9822844488 Regn. No.: IBBI/IPA-002/IP-N00450/2017 -2018/ 11276
8	LAST DATE FOR SUBMISSION OF CLAIMS	27th April 2026

Notice is hereby given that Succeedsmart Private Limited has commenced voluntary liquidation on 28th March 2026.

The stakeholders of Succeedsmart Private Limited are hereby called upon to submit a proof of their claims, on or before 27th April 2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 01 / 04 / 2026

Mandar Shrikant Wagh

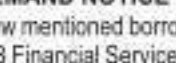
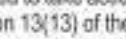
Place: Pune

Liquidator

IBBI/IPA-002/IP-N00450/2017 -2018/ 11276

	Motalal Oswal Home Finance Limited Regd. Office: Motalal Oswal Tower, Rahimtullah Sayani Road, Opp. Patel S Depot, Prabhadhe, Mumbai - 400 025, Cs : 8291889898 Website: www.motalaloswalnf.com, Email: hfquery@motalaloswal.com	DEMAND NOTICE	
UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")			
The undersigned being the authorized officer of Motalal Oswal Home Finance Limited (MOHFL) under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below.			
Sr. No.	Loan Agreement No./Name of the Borrower(s)/Co-Borrower(s)/Co-Appllicant Name/ Guarantor Name	Date of Demand Notice and Outstanding	Description of the Immovable Property
1	LXDA000116-170029927 LXKH0F2119-200074062 Borrower: Balasaheb Babasaheb Shinde Co-Borrower: Manisha Balaso Shinde	23-03-2026/ Rupees 14,53,859/- [2026/Fourteen Lak Fifty Three Thousand Eight Hundred Fifty Nine Only]	Grampanchayat Milkhat No 146/2, New No 152 With Open Land Area 51 * 20 = 1020sq Feet With Construction Area 13* 15 1/2 & W.C Area 4* 4 Situated In Village Girim, Taluka Daund, Dist Pune East-Road West-P Roperty Of Mr Yede North-Adj. House, South- Road
The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that MOHFL is a secured creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, MOHFL shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. MOHFL is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), MOHFL also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the MOHFL. This remedy is in addition and independent of all the other remedies available to MOHFL under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured assets or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets, without prior written consent of MOHFL and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.			
Place: Maharashtra Date : 01.04.2026			Sd/-, Authorized Officer, (Motalal Oswal Home Finance Limited)

 STATE BANK OF INDIA Authorised Officer's Details: - Mobile No. 9892834460 Landline No. (Office): - 022-4161147		Branch - Stressed Assets Management Branch - II Raheja Chambers, Ground Floor, Wing - B, Free Press Journal Marg, Nariman Point, Mumbai - 400021, Tel No: 022-41611423, E-mail id: team4.1585@sbci.co.in			
Appendix - IV - A [See Proviso to Rule 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES					
E Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of Security Interest (Enforcement) Rules, 2002.					
The undersigned as Authorized Officer of State Bank of India has taken over possession of the following property/ies u/s 13(4) of the SARFAESI Act. Public at large is informed that e-auction (under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realisation of Bank's dues will be held on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" AND "WHATEVER THERE IS BASIS" on 20.04.2026 and on the terms and conditions specified hereunder.					
Name of Borrower(s)		Name of Guarantor(s)	Outstanding Dues for Recovery of which Property/ies is/are Being Sold		
M/s. Venkateshware Associates Regd. Office: 8, Pratap Sarang Society, Shankar Nagar, Pimpri, Pune - 411042, Project Add: Survey Number(s): 385/1, situated at Mouje Bhugaon, Tal. Mulshi, Pune - 412115.		Personnel Guarantors 1. Mr. Abhijit Jadhav, 2. Mrs. Soniya Jadhav, 3. Ms. Shailaja Tarle Corporate Guarantor: 1. M/s. Tarle Housing Pvt Ltd	Rs. 32,44,32,891.21 (Rupees Thirty-Two Crores Forty-Four Lacs Thirty-Two Thousand Eighty Hundred Ninety-One Rupee and Twenty-One Paisa Only) as on 21.08.2023 plus accrued interest/ unrealized interest at the contractual rate(s) together with incidental expenses, costs, charges, etc. till the date of final payment is made to the Bank. (Outstanding as per 13(2) notice)		
Name of The Unit	Description of property/ies	Date & Time of E-Auction	Reserve Price	Date and time for submission of EMD and request letter of participation / KYC Documents/ Proof of EMD etc.	Date & Time of Inspection property
All properties belongs to: Venkateshware Associates and registered under Title Deed No: 3294/2010, on 31-May-10, at: Pune, Maharashtra. All assets are under Physical Possession of State Bank of India, S.A.M.B-I, Mumbai.					
M/s. Venkateshware Associates	Partial construction and Residential Plot Land of Villa A-1, in Project Named "The Ridges" developed by M/s. Venkateshware Associates and situated at Survey No. 385/1 of Mouje Bhugaon, Taluka Mulshi, District Pune - 412115. PROPERTY ID: SBIN90126615898	Date: 20.04.2026 Time: 11.00 a.m. to 04.00 p.m. with unlimited extensions of 10 Minutes each	Reserve Price Rs. 2.84 crore Below which the property will not be sold Earnest Money Deposit (EMD) 10% of the Reserve Price i.e., Rs. 0.284 Crore Bid Increment Amount Rs. 5,00,000	On or before 20.04.2026 before 10.30 a.m.	15.04.2026 from 11.00 a.m. to 04.00 p.m. Contact Person: Dhananjay B. Mohite Mobile No. 8652240284
M/s. Venkateshware Associates	Partial construction and Residential Plot Land of Villa A-2, in Project Named "The Ridges" developed by M/s. Venkateshware Associates and situated at Survey No. 385/1 of Mouje Bhugaon, Taluka Mulshi, District Pune - 412115. PROPERTY ID: SBIN90126615892	Date: 20.04.2026 Time: 11.00 a.m. to 04.00 p.m. with unlimited extensions of 10 Minutes each	Reserve Price Rs. 3.15 crore Below which the property will not be sold Earnest Money Deposit (EMD) 10% of the Reserve Price i.e., Rs. 0.315 Crore Bid Increment Amount Rs. 5,00,000	On or before 20.04.2026 before 10.30 a.m.	15.04.2026 from 11.00 a.m. to 04.00 p.m. Contact Person: Dhananjay B. Mohite Mobile No. 8652240284
M/s. Venkateshware Associates	Residential Open Plot Land of Villa B-1, in Project Named "The Ridges" developed by M/s. Venkateshware Associates and situated at Survey No. 385/1 of Mouje Bhugaon, Taluka Mulshi, District Pune - 412115. PROPERTY ID: SBIN901266158983	Date: 20.04.2026 Time: 11.00 a.m. to 04.00 p.m. with unlimited extensions of 10 Minutes each	Reserve Price Rs. 2.27 crore Below which the property will not be sold Earnest Money Deposit (EMD) 10% of the Reserve Price i.e., Rs. 0.227 Crore Bid Increment Amount Rs. 5,00,000	On or before 20.04.2026 before 10.30 a.m.	15.04.2026 from 11.00 a.m. to 04.00 p.m. Contact Person: Dhananjay B. Mohite Mobile No. 8652240284
M/s. Venkateshware Associates	Partial construction and Residential Plot Land of C-3 in Project Named "The Ridges" developed by M/s. Venkateshware Associates and situated at Survey No. 385/1 of Mouje Bhugaon, Taluka Mulshi, District Pune - 412115. PROPERTY ID: SBIN200260771690	Date: 20.04.2026 Time: 11.00 a.m. to 04.00 p.m. with unlimited extensions of 10 Minutes each	Reserve Price Rs. 2.76 crore Below which the property will not be sold Earnest Money Deposit (EMD) 10% of the Reserve Price i.e., Rs. 0.276 Crore Bid Increment Amount Rs. 5,00,000	On or before 20.04.2026 before 10.30 a.m.	15.04.2026 from 11.00 a.m. to 04.00 p.m. Contact Person: Dhananjay B. Mohite Mobile No. 8652240284
M/s. Venkateshware Associates	Residential Plot Land of Villa G-1 in Project Named "The Ridges" developed by M/s. Venkateshware Associates and situated at Survey No. 385/1 of Mouje Bhugaon, Taluka Mulshi, District Pune - 412115. PROPERTY ID: SBIN200260771690	Date: 20.04.2026 Time: 11.00 a.m. to 04.00 p.m. with unlimited extensions of 10 Minutes each	Reserve Price Rs. 1.50 crore Below which the property will not be sold Earnest Money Deposit (EMD) 10% of the Reserve Price i.e., Rs. 0.15 Crore Bid Increment Amount Rs. 5,00,000	On or before 20.04.2026 before 10.30 a.m.	15.04.2026 from 11.00 a.m. to 04.00 p.m. Contact Person: Dhananjay B. Mohite Mobile No. 8652240284
M/s. Venkateshware Associates	Partial construction and Residential Plot Land of Villa G-2 in Project Named "The Ridges" developed by M/s. Venkateshware Associates and situated at Survey No. 385/1 of Mouje Bhugaon, Taluka Mulshi, District Pune - 412115. PROPERTY ID: SBIN200260771690	Date: 20.04.2026 Time: 11.00 a.m. to 04.00 p.m. with unlimited extensions of 10 Minutes each	Reserve Price Rs. 1.58 crore Below which the property will not be sold Earnest Money Deposit (EMD) 10% of the Reserve Price i.e., Rs. 0.158 Crore Bid Increment Amount Rs. 5,00,000	On or before 20.04.2026 before 10.30 a.m.	15.04.2026 from 11.00 a.m. to 04.00 p.m. Contact Person: Dhananjay B. Mohite Mobile No. 8652240284
M/s. Venkateshware Associates	Partial construction and Residential Plot Lands: 6 Villas No. (3 Villas A1, A2 & C3 Partially Completed Villas and 3 Open Plot of Land B1, G1 & G2) in Project Named "The Ridges" developed by M/s. Venkateshware Associates and situated at Survey No. 385/1 of Mouje Bhugaon, Taluka Mulshi, District Pune - 412115. PROPERTY ID: SBIN200260771690	Date: 20.04.2026 Time: 11.00 a.m. to 04.00 p.m. with unlimited extensions of 10 Minutes each	Reserve Price Rs. 14.10 crore Below which the property will not be sold Earnest Money Deposit (EMD) 10% of the Reserve Price i.e., Rs. 1.410 Crore Bid Increment Amount Rs. 5,00,000	On or before 20.04.2026 before 10.30 a.m.	15.04.2026 from 11.00 a.m. to 04.00 p.m. Contact Person: Dhananjay B. Mohite Mobile No. 8652240284

	Registered Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Alameda: Gujarat, Pincode-380009 Regional Office: - 1st Floor, Wilson House, Old Nagardas Road, Near Amboli Subway: Andheri (E), Mumbai 400055 And The Various Branches in Maharashtra
	DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFASAI ACT, 2002 You, below mentioned borrowers, co-borrowers and guarantors have availed loan(s) (s) (ies) from HDFC Financial Services Limited by mortgaging your immovable properties (securities) you have not retained your financial discipline and defaulted in repaying the said loan(s). Consequently your defaults your loans were classified as non-performing assets by the bank. Consequently to your defaults with the underlying security interest concerned in respect of the securities for repayment of the same. The HDBFS has right for the recovery of the outstanding dues, now issued demand notice under section 13(2) of the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 (the Act), the contents of which are being published herewith as per section 13(2) of the act read with rule 3(1) of the security interest (enforcement) rules, 2002 as and by way of alternate service upon you. Details of the Borrowers, Co-borrowers, Guarantors Loans, Securities, Outstanding dues, Demand Notice sent under section 13(2) and Amount claimed there under are given below:-
1. Borrower or Co-Borrowers:- 1) Patti Group R/O Sector No 27A, Plot No-154, Nr Sant Tukaram Garden Nigdi Pradhikaran, Pune-411044 Maharashtra And Also F No 03 First Floor Shrutri Pura No 41/10/2/45 village Kiwale (Malwadi) Taluka Havelli District Pune Dehu Road Chate-412101, 2) Amol Pradiprao Patil, 3) Snehal Amol Patil All R/O Sr No 41/18/2/45, Patti No. 3, Shrutri Pura Peridale Colony Vikas Nagar Dehruwad Kiwale Pune, Dist Havelli Maharashtra-412101, 2) Loan Account Number-26343495, 3) Loan Amount in INR: Rs.34,30,000/- (Rupees Thirty Four Lakhs Thirty Thousand Only) 4) Detail description of the Security: Mortgage Property: All that consists of the property bearing Flat No.03, admeasuring 95.97 Square meter, i.e. 1032.72 square feet, along with attached terrace on the First Floor, in the building known as "Shrutri Pura" which is constructed on the property bearing Sr. No.41/18/2/45 admeasuring about 00 Hecter 5.8 Aar, situated at revenue village Kiwale (Malwadi) Taluka Havelli, District Pune, which is within the local limit of Pimpri Chinchwad Municipal Corporation and within the jurisdiction of Registration District, Sub Registrar Fulkheda Havelli, District Pune. 5) Demand Notice Date:- 25.03.2026 6) Total Amount due in INR: Rs.29,78,700/- (Rupees Twenty Nine Lakhs Seven Thousand Seven Hundred Eighty Eighty Two Paise Ninety Only) 7) 25-03-2026 and forthwith contractual interest till actual realization together with incidental expenses, cost and charges etc. 1. The Borrower and Co-Borrowers/Guarantors called upon to make payment of the above mentioned demanded amount with further interest as mentioned herein above within 60 days of this notice failing which the Undersigned Authorized Officer of HDBFS shall be constrained to take action under the Act to enforce the above mentioned securities. Please note that, as per section 13(1) of the said Act 2. Mortgagors are restrained from transferring the above-referred securities by way of sale, lease, Assign & License or otherwise without the consent of HDBFS. 3. For any query or Full and Final Settlement, Please Contact:- Mr. Chetan Dhangar Mob No: 982629423 HDFC Financial Services Limited Pune.	
Place : Pune Date : 01.04.2026	Authorised Signatory 

To maximize recovery of public money, the following bidding priority shall apply: 1. In the event that a bid is received for all six villas as a single lot, but no individual bids are received for one or more of the villas, preference will automatically be granted to the bidder with bidding for the entire lot. 2. However, if bids are received for all six villas individually as well as for the combined lot, the lot bid will only take precedence if its value exceeds the aggregate total of the six individual bids. If the sum of the individual bids is higher, those offers will be preferred. STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT FOR LOT NO. 1 For detailed Terms and conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor's website www.sbi.co.in & https://baanknet.com The property is being sold with all existing and future encumbrances whether known or unknown to the bank. The Authorised officer / secured creditor shall not be responsible in any way for any third-party claim /rights /dues. The sale shall be subjected to rules / conditions prescribed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The Borrowers / Guarantors are hereby notified that the property will be auctioned and balance if any will be recovered with interest and cost from you. For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's websites:			
Bank website https://bank.sbi		E-auction website https://baanknet.com/eauction-psb/x-login	
			
Property ID No	Property Location:	Video / Photos of Property	USP
SBIN90126615898			
SBIN901266158982			
SBIN901266158983			
SBIN901266158984			
SBIN9012661589825			
SBIN901266158986			
SBIN200260771690			

Date: 30.03.2026
Place: Mumbai

Sd/
Authorized Officer, State Bank of India

PUBLIC NOTICE

Notice is hereby given to all that our client, Mr. Rajendra Ananta Kolekar (Age: 59 years, Occupation: Business, Residing at: Near Khondoraya Pratishthan, Malhargad Paythayashi, Vitthalwadi, Dehugaon, Pune - 412109), is the owner and possessor of a self-acquired property.

The transaction has been finalized to sell the property located at Majhe Dehu, within the jurisdiction of Dehu Gram Panchayat and the Sub-Registrar Haveli, Pune.

Property Details:
Location: Gat No. 48, Khata No. 591, Property No. 865, Ward No. 5.
Description: Open land measuring 2,000 sq. ft. along with a constructed building (Ground Floor + First Floor) measuring 1,267 sq. ft.

Objections:
If any person has any type of objection, claim, or right regarding the said property, they must inform us in writing at the mobile number or address mentioned below within 7 days from the date of this notice.

No objection is received within 7 days, it will be assumed that no one has any objection

of any kind, and our client will proceed to complete the transaction.

Contact Details for Correspondence:
Address: Near Khondoraya Pratishthan, Malhargad Paythayashi, Vitthalwadi,
Dehugaon, Pune - 412109.
Mobile No: 7040042056

ADV. VISHALVIKRAM GALPDADE
B.A.L.L.B
Mob.No. : 97733867073
Office Add-Survey No. 17, Pandhe Chok, Near Sant
Sena Maharaj Mandir, Shivnagar, Dehugaon, Pune - 412109

तृणधान्यांच्या अपुऱ्या सेवनामुळे मधुमेह, लठ्ठपणा

आरोग्य वार्ता

मुंबई : भारतीयांच्या आहारामध्ये तृणधान्याला खूप महत्त्व आहे. मात्र आधुनिक जीवनशैलीमुळे भारतीय केवळ १० टक्केच तृणधान्याचे सेवन करत असून त्यामुळे मधुमेह, लठ्ठपणा या समस्यांना सामोरे जावे लागत आहे, असे एका संशोधनात दिसून आले आहे.

भारतीय आहार पोषक मानला जातो. पूर्वी भारतीयांच्या आहारामध्ये २० हून अधिक प्रकारची भरडधान्ये उपलब्ध होती. मात्र प्रक्रिया केलेल्या पर्यायांकडे



वळत्यामुळे आहारातून आवश्यक जीवनसत्त्वे आणि खनिजे कमी प्रमाणात मिळत असल्याचे हे संशोधन सांगते. भारतातील संपूर्ण धान्याचा

सरासरी दैनंदिन वापर अंदाजे ४२ ग्रॅम आहे, जो एकूण दैनंदिन ४३२ ग्रॅम धान्य सेवनाच्या केवळ १० टक्के आहे. याउलट भारतीय वैद्यकीय संशोधन परिषदेअंतर्गत असलेल्या राष्ट्रीय पोषण संस्थेने दररोज १२५ ग्रॅम धान्य सेवनाची शिफारस केली आहे.

तंतुमय पदार्थांनी समृद्ध आणि पोषक तत्वांनी परिपूर्ण असलेल्या तृणधान्यांपेवजी प्रक्रिया केलेल्या पर्यायांकडे आहारात होणाऱ्या बदलामुळे, लठ्ठपणा, उच्च रक्तदाब, टाईप-२ मधुमेह आणि हृदयरोग यांसारख्या असंसर्गजन्य आजारांमध्ये मोठी वाढ होत आहे, असे या अहवालात म्हटले आहे.

रोजच्या आहाराला परिपूर्ण बनवा रोज 2 वेळा घ्या... डॉ मानसी कृत...

शतावरी सत्वयुक्त कॅप्सूल्स

SPIRULINI+

प्रोटीन, आयर्न, कॅल्शियम, व्हिटॅमिन डी, बी 12 इ.युक्त हेल्थ टॉनिक

स्फिरुलिनी + घरपोच मागवा 9833683021

90% शुद्धता

डॉ. मानसी मंत्रा

Dr. Manasi Mantra

शतावरी सत्वयुक्त कॅप्सूल्स

SPIRULINI+

प्रोटीन, आयर्न, कॅल्शियम, व्हिटॅमिन डी, बी 12 इ.युक्त हेल्थ टॉनिक

स्फिरुलिनी + घरपोच मागवा 9833683021

सायबर चोरट्यांकडून ज्येष्ठ नागरिक लक्ष्य

सहकारनगर, कोथरूडमधील ज्येष्ठांची तीन कोटींची फसवणूक

लोकसत्ता प्रतिनिधी

पुणे : सायबर चोरट्यांनी वेगवेगळ्या घटनांत दोन ज्येष्ठ नागरिकांची तीन कोटी १४ लाख रुपयांची फसवणूक केल्याचा प्रकार उघडकीस आला आहे. शेअर बाजारातील गुंतवणुकीबाबत मार्गदर्शन करण्याच्या बतावणीने सहकारनगर भागातील एका ज्येष्ठ नागरिकाची सायबर चोरट्यांनी एक कोटी ५२ लाख रुपयांची फसवणूक केली. दुसऱ्या एका घटनेत सायबर चोरट्यांनी कारवाईची भीती दाखवून कोथरूडमधील एका ज्येष्ठ महिलेची एक कोटी ६२ लाख रुपयांची फसवणूक केली.

या प्रकरणी शिवाजीनगर येथील सायबर पोलीस ठाण्यात दोन स्वतंत्र गुन्हे दाखल करण्यात आले आहेत. शेअर बाजारातील गुंतवणुकीबाबत मार्गदर्शन करण्याची बतावणी करून सहकारनगरमधील एका ज्येष्ठ नागरिकाची एक कोटी ५२ लाख रुपयांची फसवणूक करण्यात आली. पोलिसांनी दिलेल्या माहितीनुसार, तक्रारदार ज्येष्ठ नागरिकाच्या मोबाइल क्रमांकावर गेल्या वर्षी ७ डिसेंबर रोजी चोरट्यांनी संपर्क साधला होता.

लघुउद्योगांना सवलतींचे बळ

राज्य सरकारकडून मूखंड शुल्कासह प्राधान्यक्रम शुल्कातून दिलासा

लोकसत्ता विशेष प्रतिनिधी

पुणे : राज्यातील सूक्ष्म, लघु व मध्यम उद्योगांना (एमएसएमई) पाठबळ देण्याचे पाऊल राज्य सरकारने उचलले आहे.

‘एमएसएमई क्लस्टर’ म्हणजेच सामायिक सुविधा केंद्रांना भूखंड शुल्कात २० टक्क्यांची सवलत सरकारने जाहीर केली आहे. याचबरोबर त्यांना १० टक्के प्राधान्यक्रम शुल्कही आकारण्यात येणार नाही.

राज्य सरकारने ‘एमएसएमई’ सामायिक सुविधा केंद्रांना भूखंड शुल्कात २० टक्के सवलत जाहीर केली आहे. यामुळे महाराष्ट्र औद्योगिक विकास महामंडळाच्या (एमआयडीसी) भूखंड वितरणात या केंद्रांना यापुढे २० टक्के शुल्क सवलत लागू होईल.

उद्योगांना भूखंड वितरित करताना संबंधित उद्योगाच्या प्राधान्यानुसार प्राधान्यक्रम शुल्क आकारण्यात येते. हे शुल्क १० टक्के असून, यापुढे या केंद्रांसाठी हे शुल्क आकारले जाणार नाही. हे फायदे दोनशे चौरस मीटरपर्यंतच्या भूखंडांसाठी लागू असणार आहे.

या निर्णयामुळे लघुउद्योगांना एकत्र येऊन सामायिक सुविधा केंद्र स्थापन करणे सोपे होणार आहे, अशी माहिती उद्योग विभागातील सूत्रांनी दिली. ‘सामायिक सुविधा केंद्रांसाठी अंतर्गत डांबरी रस्ते ‘एमआयडीसी’ बांधून देईल, असेही सरकारने जाहीर केले



नवघमी (स्टार्टअप) कंपन्यांसाठी हा स्वागताई निर्णय आहे. सध्या पुण्यातील औद्योगिक क्षेत्रांमध्ये जागांच्या किमती खूप वाढलेल्या आहेत. त्यामुळे नवउद्यमी कंपन्यांना जागा घेऊन सामायिक सुविधा केंद्रांची उभारणी करण्यात अडचणी येतात. या निर्णयाचा फायदा त्यांना होणार आहे. भविष्यातील अनेक मोठ्या उद्योगांची कायभरणी यातून होण्यास मदत होईल.

-दिलीप बटवाल, मुख्याधिकारी, फेडरेशन ऑफ चाकण इंडस्ट्रीज

सामायिक सुविधा केंद्रे

‘एमएसएमई’ क्षेत्रातील उद्योगांकडून सामायिक सुविधा केंद्रे सुरू केली जातात. या केंद्राच्या माध्यमातून या उद्योगांना विविध सुविधा पुरविल्या जातात. त्यात केद्राच्या सहभागी सदस्यांचा समावेश असतो. प्रत्येक सूक्ष्म अथवा लघुउद्योगाला आपल्या व्यवसायासाठी सर्व सुविधा उभारणे शक्य नसते. त्यामुळे काही उद्योग एकत्र येऊन या सामायिक सुविधा केंद्रांची स्थापना करतात. सध्या पुण्यात झेननिर्मिती आणि खाद्य प्रक्रिया उद्योग अशी दोन सामायिक सुविधा केंद्रे मराठा वेबर ऑफ क्रॉसमॅ, इंडस्ट्रीज अँड ॲगॅगिकल्चरकडून प्रस्तावित आहेत. या दोन्ही केंद्रांमध्ये संबंधित क्षेत्रांसाठी सामायिक सुविधा उपलब्ध होईल.

आहे. याचबरोबर अंतर्गत रस्त्यांसाठीच्या जागेसाठी कोणतेही शुल्क आकारण्यात येणार नाही. विशेष म्हणजे, नवीन औद्योगिक क्षेत्रांची रचना करताना ‘एमएसएमई’साठी

स्वतंत्र भूखंड नियोजन केले जाणार आहे. यामुळे आगामी काळात होणाऱ्या औद्योगिक क्षेत्रांमध्ये ‘एमएसएमई’ला भूखंड मिळणे अधिक सोपे होणार आहे,’ असे उद्योग विभागातील सूत्रांनी सांगितले.

पुणे दिनांक

मिळकतकरातून विक्रमी उत्पन्न

महापालिकेच्या इतिहासात प्रथमच २ हजार ९८५ कोटींचा टप्पा

लोकसत्ता प्रतिनिधी

पुणे : महापालिकेच्या उत्पन्नाचा प्रमुख स्रोत असलेल्या

मिळकतकरातून महापालिकेला २

हजार ९८५ कोटींचे उत्पन्न मिळाले

असून, इतिहासात प्रथमच एवढ्या

उत्पन्नाचा टप्पा महापालिकेने

गाठला आहे. दरम्यान, बांधकाम

परवाना विभागाने २ हजार ३४१

कोटी ८५ लाख रुपयांचे उत्पन्न

मिळवले आहे. उत्पन्नाच्या या दोन

प्रमुख स्रोतांतून पुणे महापालिकेला

एकूण ५ हजार ३२६ कोटी रुपयांचे

उत्पन्न मिळाल्याची माहिती

महापालिका प्रशासनाकडून देण्यात

आली.

मिळकतकराचा तपशील

● ऑनलाइन-डिजिटल -

१५९०.७६ कोटी

● घनादेश - ९८५.२५ कोटी

● रोख - ४०९.६६ कोटी

महापालिकेच्या करआकारणी

व करसंकलन विभागाला

(मिळकतकर) २०२५-२६ या

आर्थिक वर्षात तीन हजार २५०

कोटी रुपये उत्पन्नाचे उद्दिष्ट

देण्यात आले होते. त्यापैकी २

हजार ९८५ कोटी रुपयांपर्यंत

मिळकतकर मिळाल्याची माहिती

उपायुक्त रवी पवार यांनी दिली.

यातील सुमारे ९९० कोटी रुपये

नव्या आर्थिक वर्षासाठीची देयके तयार

मिळकतकर विभागाने आजपासून (एक एप्रिल) सुरू होणाऱ्या २०२६-

२७ या आर्थिक वर्षासाठी मिळकतीची देयके तयार केली आहेत. गेल्या

दोन दिवसांत समाविष्ट गावेवगळता जुन्या हद्दीतील सुमारे 9० लाख

मिळकतीपैकी ९ लाख ५० हजार मिळकतीची देयके ऑनलाइन उपलब्ध

करून दिली आहेत. मंगळवारी मध्यरात्रीपर्यंत जुन्या हद्दीतील सर्व

मिळकतीची देयके ऑनलाइन उपलब्ध करून दिली जाणार असल्याची

माहिती प्रशासनाकडून देण्यात आली.

अभय योजनेतून मिळाले आहेत.

दुसरीकडे राज्य शासनाने

राज्यातील विधानसभा

निवडणुकीपूर्वी समाविष्ट ३२

गावांमधील थकबाकी वसुलीला

स्थगित दिल्यानेही मिळकतकर

विभागाला अपेक्षित उत्पन्न गाठता

आलेले नाही, असा दावाही

लेफ्टनंट जनरल धीरज सेठ लष्कराच्या उपप्रमुखपदी

लोकसत्ता प्रतिनिधी

पुणे : लष्कराच्या दक्षिण मुख्यालयाचे

प्रमुख लेफ्टनंट जनरल धीरज सेठ

यांची लष्कराच्या उपप्रमुखपदी

नियुक्ती करण्यात आली आहे. सेठ

उपप्रमुखपदाची सुत्रे १ एप्रिल रोजी

स्वीकारणार असून, मंगळवारी त्यांनी

दक्षिण मुख्यालयात ‘गार्ड ऑफ

ऑनर’ची पाहणी केली.

सेठ यांची जुलै २०२४मध्ये दक्षिण

मुख्यालयाचे ५२वे प्रमुख म्हणून

नेमणूक करण्यात आली होती.

जवळपास दीड वर्षांहून अधिक

काळात त्यांनी दक्षिण मुख्यालयातील

संस्थात्मक परिवर्तन, क्षमतावृद्धीसाठी

सैन्य दल सज्ज करण्यावर प्राधान्याने

भर दिला. मंगळवारी त्यांनी दक्षिण

मुख्यालयाच्या प्रमुख पदाची

जबाबदारी सोडताना युद्ध स्मारक येथे

देशासाठी सर्वोच्च बलिदान देणाऱ्या

जवानांना आदरांजली वाहिली.

त्यानंतर ‘गार्ड ऑफ ऑनर’ची पाहणी

केली. दक्षिण कमांडमधील सर्व

अधिकारी, जवानांना संदेश देताना

सेठ यांनी तंत्रज्ञानाचा स्वीकार,

बहुआयामी युद्धतंत्र यासाठी कौशल्य

अधिक सक्षम करण्याचे, पायाभूत

सुविधा अधिक मजबूत करण्याचे

आवाहन केले.

बेशिस्त दुचाकीस्वारांविरुद्ध कारवाईचा बडगा

वाहतूक पोलिसांकडून विशेष मोहीम

पुणे : बेशिस्त दुचाकीस्वारांविरुद्ध

कारवाई करण्यासाठी वाहतूक

पोलिसांनी २७ ते २९ मार्च दरम्यान

विशेष मोहीम राबविली. वाहतूक

पोलिसांनी ट्रिपल सीट, मद्यपी, तसेच

कर्णककंश सायलेन्सरचा वापर

करणाऱ्या दुचाकीस्वारांविरुद्ध कारवाई

केली. तीन दिवसांत एक हजार २६५

ट्रिपल सीट दुचाकीस्वारांविरुद्ध

कारवाई करण्यात आली, तसेच

कर्णककंश सायलेन्सरचा वापर

करणाऱ्या २३४ दुचाकीस्वारांविरुद्ध

कारवाई करण्यात आली.

शहराच्या वेगवेगळ्या भागांत

मोहीम राबवून वाहतूक पोलिसांनी

बेशिस्त वाहनचालकांकडून ५९ लाख

५४ हजार रुपयांचा दंड वसूल केला.

वाहतूक पोलिसांनी वेगवेगळ्या भागांत

नाकाबंदी करून वाहनचालकांची

तपासणी केली. वाहतूक पोलिसांनी

३० ठिकाणी नाकाबंदी करून १८६

मद्यपी वाहनचालकांविरुद्ध गुने

दाखल केले.

‘कर्णककंश सायलेन्सर

वापरल्यामुळे ध्वनिप्रदूषण होते.

मद्यप्राशन करून वाहन चालवू नये,

तसेच ट्रिपल सीट जाऊ नये. शहरातील

वाहतूक सुरळीत ठेवण्यासाठी

वाहनचालकांनी नियमांचे पालन

करावे,’ असे आवाहन वाहतूक

शाखेचे पोलीस उपायुक्त हिमंत जाधव

यांनी केले आहे.

लोकसत्ता प्रतिनिधी

पुणे : ‘इराणने अनेक दहशतवादी

गटांना इस्त्रायलविरोधात

हिंसाचारासाठी ताकद दिली.

त्यामुळे आमच्या नागरिकांच्या

सुरक्षिततेची आम्हाला काळजी

आहे. आम्ही धमक्या सहन

करणार नाही. पाश्चिमात्य देश,

डावे किंवा अन्य काय म्हणतात

याची आम्हाला फिकीर नाही.

अपेक्षित उद्दिष्टपूर्ती झाल्यानंतर

इस्त्रायलचे पंतप्रधान नेतान्याहू,

अमेरिकेचे राष्ट्राध्यक्ष डोनाल्ड

ट्रम्प युद्धाबाबतचा निर्णय घेतील,’

टक्क्यांहून अधिक क्षेपणास्त्र

प्रक्षेपक नष्ट केले आहेत,’ असा

दावा रेवाच यांनी केला.

इराणवरील हल्ल्यानंतर

अमेरिका आणि

इस्त्रायलविरोधातील

निदर्शनांबाबत रेवाच म्हणाले,

‘होर्मुझची सामुद्रधुनी खुली राहणे आवश्यक’

युद्धाचा भारतावर परिणाम होत आहे. भारताला ६० टक्के इंधन आखाती

देशातून येते. इराणने होर्मुझची सामुद्रधुनी अडवली आहे. मात्र, ती खुली

राहणे आवश्यक आहे. या युद्धाबाबत काय भूमिका घ्यावी हे भारत

सरकारने ठरवावे. भारतीही दहशतवादाशी लढत असल्याने भारताला

इस्त्रायलची भूमिका अधिक चांगल्या प्रकारे समजू शकते, असे रेवाच यांनी

सांगितले.

आखाती देशांना असलेला धोका

नष्ट करण्याचे या कारवाईचे उद्दिष्ट

आहे. आतापर्यंत केलेल्या

हल्ल्यांमध्ये इराणच्या नौदल-

हवाई दलाला मोठ्या प्रमाणात

फटका बसला आहे. ९०

टक्क्यांहून अधिक क्षेपणास्त्र

प्रक्षेपक नष्ट केले आहेत,’ असा

दावा रेवाच यांनी केला.

इराणवरील हल्ल्यानंतर

अमेरिका आणि

इस्त्रायलविरोधातील

निदर्शनांबाबत रेवाच म्हणाले,

‘हमासच्या हल्ल्यामध्ये

इस्त्रायलमधील एक हजारपेक्षा

जास्त जणांचा मृत्यू झाला.

त्यावेळी कोणी काही बोलले नाही.

इराणमध्ये झालेल्या

अत्याचारांविषयी कोणी काही

बोलले नाही. लोकांना युद्ध

आवडत नाही, शांततापूर्ण जीवन

जगायला आवडते. त्यामुळे

युद्धविरोधी आवाज उठणारच

आहेत. मात्र, इराणने सातत्याने

हल्ले केले आहेत. त्यामुळे

इराणशी चर्चा करता येणार नाही.

BHARATIYA VIDYA BHAVAN'S BHAVAN'S COLLEGE OF ARTS, SCIENCE & COMMERCE (AUTONOMOUS) Bhavan's Campus, Munshi Nagar, Andheri (W), Mumbai – 400 058.		
--	--	--